

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

CP No. 422/2016

IN THE MATTER OF:

M/s Bank of Baroda	APPLICANT / PETITIONER
Vs		
M/s Metaphor Exprots Pvt. Ltd.	RESPONDENT

SECTION:

Under Section 433(e) and 434, 439

Order delivered on 30.07.2018

Coram:

**CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President**

**Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)**

PRESENTS

For the RP	:	Mr. Ankit Jain(PCS) & Mr. Amol Vyas, Advs.
For the respondent	:	Mr. Hrishikesh Baruah, Radhika, Kshitij Paliwal, Advs.

ORDER

CA-652(PB)/2018

The prayer made in this application is to take on record the minutes of the 3rd CoC meeting, result of voting and resolution passed in the 3rd meeting. The minutes are taken on record subject to all just exceptions. The office is directed to maintain the record the place it before the Bench at the time of final hearing.

The application stands disposed of.

CA-651(PB)/2018

This is an application with a prayer to extend the period of 180 days to 270 days as per the provisions of Section 12 of IBC read with Regulation 40 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The prayer is supported by the resolution passed by the Committee of Creditors in agenda Item No. 6 in the 3rd meeting of CoC held on





17.07.2018. The Committee of Creditors has voted in favour of the resolution unanimously.

Having heard the learned counsel for the RP and perusing the paper-book we are of the view that the case for extension of period of Corporate Insolvency Resolution Process as per the provisions of Section 12 read with Regulation 40 is made out. Accordingly, we extend the period by 90 days beyond 180 days. The period of 180 days expired on 18.07.2018. The period of 90 days would be added from 18.07.2018.

Application stands disposed of.

CA-653(PB)/2018

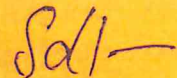
Report for amending the constitution of Committee of Creditors is taken on record subject to all just exceptions. The office is directed to maintain the record the place it before the Bench at the time of final hearing.

The application stands disposed of.

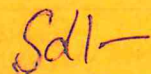
CA-340(PB)/2018

Mr. Vyas learned counsel for the RP states that after 19.01.2018 the Corporation Bank has sold the mortgage property by operating provisions of Section 13 (4) of the Securitization Act. He seeks and is granted time to place the aforesaid documents on record with a copy in advance to the counsel for the other side. The needful shall be done within a week.

List for arguments on 14.08.2018.



**(M.M.KUMAR)
PRESIDENT**



**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**